

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench at Ahmedabad**

REGIONAL BENCH-COURT NO. 3

Excise Appeal No. 10463 of 2020 - SM

(Arising out of OIA-VAD-EXCUS-002-APP-550-2019-20 dated 20/03/2020 passed by Commissioner of Central Excise, Customs and Service Tax-VADODARA-I(Appeal))

RUBAMIN PRIVATE LIMITED

.....Appellant

23, Shree Laxmi Industrial Estate,
Village Dunia, Halol
Punchmahal, Gujarat

VERSUS

Commissioner of C.E. & S.T.-VADODARA-I

.....Respondent

1st Floor...Central Excise Building,
Race Course Circle,
Vadodara, Gujarat-390007

APPEARANCE:

Shri Saurabh Dixit, Advocate for the Appellant

Shri Prashant Tripathi, Superintendent (AR) & Shri R R Kurup Superintendent (AR)
for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR

DATE OF HEARING: 21.02.2024

DATE OF DECISION: 14.05.2024

The appeal is disposed of. For order, see order of date in Excise Appeal
No. 10409 of 2020.

**(RAMESH NAIR)
MEMBER (JUDICIAL)**